

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:1813  
ANSWERED ON:16.12.2013  
REVIEW OF CLEARANCES TO PROJECTS  
Patle Kamla Devi

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether the Government has decided to reconsider its previous approvals granted to some power projects in mining region;
- (b) if so, the names of the projects which are to be reconsidered;
- (c) the names of the projects pending with the Ministry for approval for more than four years and the reasons for their pendency;
- (d) the steps taken by the Government to approve the said projects; and
- (e) the maximum time taken by the Government to give environment and forest related clearance to projects in the country?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) & (b) No Madam. The Ministry is not reconsidering its previous approvals granted to power projects for environmental and forest clearances in the mining region.

(c) to (e) Seven proposals are pending for more than four years with the Ministry and State Governments concerned for forest clearance, details are given at Annexure. The proposals seeking environment clearance are processed as per the provisions under the Environment Impact Assessment Notification 2006, as amended from time to time. The proposals for forest clearance are dealt with as per the provisions under the Forest (Conservation) Act, 1980 and the rules and regulations framed there-under. The reasons for pendency inter-alia include the time taken for submitting additional information by the project proponents and State Government. On receipt of complete and proper reports, the Ministry takes prompt action for granting environmental clearance and forest clearance in a timely manner.